

FORM B
PUBLIC ANNOUNCEMENT
(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process)
Regulations, 2016)

**FOR THE ATTENTION OF THE STAKEHOLDERS OF CREAATIVE POWERTECH
PRIVATE LIMITED**

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Creaative Powertech Private Limited
2.	Date of incorporation of corporate debtor	28/05/2008
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC- Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51505MH2008PTC182777
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered Office: W - 132A, MIDC, Ambad, Nashik, Maharashtra, India, 422010 Principal Office: Not Applicable
6.	Date of closure of Insolvency Resolution Process	15/05/2024
7.	Liquidation commencement date of corporate debtor	16/05/2024 (Date of receipt of order by Liquidator- 18/05/2024)
8.	Name and registration number of the insolvency professional acting as liquidator	Arun Kapoor IBBI Registration No. IBBI/IPA-003/IP-N00030/2017-2018/10230
9.	Address and e-mail of the liquidator, as registered with the Board	IBBI Registered Address: G-601, Army Co-operative Housing Society, Sector- 09, Nerul (East), Navi Mumbai, Maharashtra ,400706 Regd. Email ID- arun.kapoor58@yahoo.in
10.	Address and e-mail to be used for correspondence with the liquidator	Address: Arun Kapor c/o Ancoraa Resolution- 1412, 14th Floor, Real Tech Park, Sector 30 A, Vashi, Navi Mumbai 400703 Email: creaativepowertech.ibc@gmail.com
11.	Last date for submission of claims	17/06/2024

Notice is hereby given that the National Company Law Tribunal Mumbai Bench- IV has ordered the commencement of liquidation of the **Creaative Powertech Private Limited** vide order no. **IA No. 29/2024 in the matter of CP(IB)/1294(MB)/2022** on **16/05/2024 (Date of receipt of**

order by Liquidator- 18/05/2024)

The stakeholders of **Creaative Powertech Private Limited** are hereby called upon to submit their claims with proof on or before 17/06/2024 to the liquidator **at the address mentioned against item No.10.**

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claims during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date: May 20, 2024

Place: Mumbai

Arun
Kapoor

Digitally signed
by Arun Kapoor
Date: 2024.05.20
14:20:30 +05'30'

Arun Kapoor
Liquidator

IBBI/IPA-003/IP-N00030/2017-2018/10230

In the matter of Creaative Powertech Private Limited
Authorization For Assignment valid up to: October 31, 2024

PUBLIC NOTICE

TAKE NOTICE that Original Agreement For Sale dated 24th June, 1985 between M/s. Shreeji Developments AND (1) Mukesh Chetaram Agrawal and (2) Mr. Narendra Chetaram Gupta for purchase of **Flat No. 16, Ground floor, building known as "Dattani Center" of Achrat Smrutli Co-op. Hsg. Soc. Ltd., Akurli Road, Kandivali (East), Mumbai 400101**, is lost/misplaced and not traceable even after diligent search. (1) Mr. Hitesh Dugarshi Shah (35%), (2) Mr. Ravindra Bhavani Shah (25%) (3) Mr. Dipesh Ravindra Shah (25%) and (4) Mr. Jigar Ravindra Shah (15%) are the current owners of the said Flat No. 16. The other original title deeds as per flow of title and the Original Share Certificate bearing Sr. No. 019 for 5 shares of Rs. 50/- each bearing distinctive Nos. 091 to 095 (both inclusive), evidencing transfer of ownership of the said Flat in their name, is available on records. All persons having any claim, right, title and interest on the abovesaid Flat No. 16 by way of any Agreement, deed, charge, lien, allotment, mortgage, possession, sale, exchange, gift, inheritance, attachment, license, bequest, share, decree or order, hypothecation, or any other liability are required to make the same known in writing within 7 days from the date of publication of this notice to the undersigned, failing which it will be presumed that the said Flat No. 16 is free from all encumbrances and the sale/transfer of the said Flat No. 16 will be completed without any reference and request thereof and the claim/objecton of such person/s will be deemed to have been waived/ abandoned. Dated this 21st day of May, 2024

Sd/-
Mrs. Swati S. Gala & Mrs. Helvi Gala Maru
Advocates, High Court
Gold Coin Apts, Opp. Vakola Church, Santacruz (East), Mumbai 400 055

PUBLIC NOTICE

NOTICE is hereby given that my clients are negotiating with Mrs. Rita Wadhvani Punwani alias Mrs. Rita Punwani alias Rita Gulabrai Wadhvani, who is a registered member of the society called "Candy Castle Co-operative Housing Society Limited", to purchase her Flat, being Flat No. 37/38, situated on 2nd Floor, Candy Castle, Opposite Telephone Bhavan, Strand Road, Colaba, Mumbai - 400005 and the Flat's corresponding shares and interest in the Candy Castle Co-operative Housing Society Ltd. and more particularly described in the **Schedule** hereunder written. All persons having any right, title, claim or interest, in respect of the property mentioned in the **Schedule** hereunder written, by way of sale, exchange, gift, lease, assignment, lien, charge, trust, license, tenancy, mortgage, encumbrance, Will or Testamentary instrument, inheritance, maintenance, easement, Decree or Order of any Court/Authority, or under any agreement/contract, possession or otherwise of whatsoever nature, are hereby required to make the same known in writing, along with documentary evidence to the undersigned, at the address mentioned below, within 14 days from the date of Publication hereof, failing which they shall be deemed to have given up, waived and/or abandoned such claim or claims, if any, and my clients shall proceed to complete the transaction without reference to such claim.

SCHEDULE

Flat No.37/38, admeasuring about 485 square feet of carpet area, on 2nd Floor of the building known as "Candy Castle", situated at opposite Telephone Bhavan, Strand Road, Colaba, Mumbai-400005 **AND** Share Certificate No. 5 dated 1st February 1966 in respect of 5 shares of the Candy Castle Co-operative Housing Society Ltd. of the face value of Rs.50/- each of the aggregate value of Rs.250/-, bearing Distinctive Numbers 21 to 26 (both inclusive). Dated this 20th day of May, 2024.

Mr. Prakash D. Goriya,
Advocate, High Court Mumbai,
Room No. 29, 2nd Floor, Bombay Mutual Chambers, Hamam Street, Fort
Mumbai – 400 001. Telephone - 2264 2024, Mobile - 98201 95375

**INTRASOFT TECHNOLOGIES LIMITED**
CIN: L24133MH1996PLC197857
Registered Office: Prathamesh, Raghuvanshi Mills Limited Compound, Senapati Bapat Marg, Lower Parel, Mumbai- 400 013, India.,
Tel. No.: +91 22-24004008 Fax No.: + 91 22 24903123
Corporate Office: Suite 301, 145, Rash Behari Avenue, Kolkata- 700029, India.
Tel. No.:+91 33 40231234, Fax: +91 33 24646584:
E-mail: intrasoft@itlindia.com; Website: www.itlindia.com

POSTAL BALLOT NOTICE

NOTICE is hereby given that the resolution set out below are proposed to be passed by the Members of IntraSoft Technologies Limited ("the Company") by means of Postal Ballot, only by way of remote e-voting process ("e-voting"), being provided by the Company to all its Members to cast their votes electronically, pursuant to the provisions of Section 110 read with Section 108 of the Companies Act, 2013 ("Act") and Rule 20 and Rule 22 of the Companies (Management and Administration) Rules, 2014, as amended (the "Management Rules"), and various circulars issued by the Ministry of Corporate Affairs, Government of India (the "MCA Circulars"), Secretarial Standard on General Meetings issued by the Institute of Company Secretaries of India ("SS-2") and any other applicable law, rules and regulations (including any statutory modification(s) or re-enactment(s) thereof, for the time being in force).

Sr. No.	Description Of Ordinary Resolution
1	Appointment of M/s. K. N. Gutguta & Co. Chartered Accountants (Firm Registration No. - 304153E) as Statutory Auditors of the Company to hold the fiscal casual vacancy to hold office up to the conclusion of the ensuing Annual General Meeting of the Company.

In compliance with Regulation 44 of the Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended (the "LODR Regulations") and pursuant to the provisions of Sections 108 and 110 of the Act read with the rules framed thereunder and the MCA Circulars, the manner of voting on the proposed resolution is restricted only to Remote e-voting i.e., by casting votes electronically instead of submitting postal ballot forms. Accordingly, the postal ballot notice and instructions for Remote e-voting being sent/ have been sent only through electronic mode to those Members whose email address is registered with the Company or Link Intime India Private Limited, the Registrar and Share Transfer Agent of the Company ("RTA") or Depository / Depository and whose name appear in the Register of Members of the Company or in the Register of Beneficial Owners maintained by the Depositories as on Friday, 17 May, 2024 ("cut-off date"). The details of the procedure to cast the vote forms part of the "Notes to Postal Ballot Notice". Notice is available on the Company's website i.e. www.itlindia.com, website of Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at bseindia.com and www.nseindia.com respectively and on the website of Link Intime India Private Limited (Link Intime)

Instructions for remote e-voting:
In compliance with the provisions of sections 108, 110 of the Act read with the Companies (Management and Administration) Rules, 2014, as amended and regulation 44 of Securities and Exchange Board of India (Listing Obligations and Disclosure Requirements) Regulations, 2015, as amended, the Company has provided the facility to the Members to exercise their votes electronically through remote e-voting only on the INSTAVOTE e-voting platform provided by Link Intime India Pvt. Limited. The login credentials for casting votes through remote e-voting have been sent to the members along with the Notice. The detailed procedure for casting of votes through remote e-voting has been provided in the Postal Ballot Notice.
Members whose names appeared in the Register of Members/ List of Beneficial Owners as on the cut-off date i.e. 17th May, 2024 are eligible to vote on the resolutions set out in the Notice through remote e-voting only. The voting rights shall be reckoned on the paid-up equity shares registered in the name of the Members as on that date. Members are requested to provide their assent or dissent through remote e-voting. A person who is not a member as on the cut-off date should treat the Notice for information purpose only.
The remote e-voting period shall commence on 23rd May, 2024 (9.00 a.m. IST) and ends on 21st June, 2024 (5.00 p.m. IST). Members may cast their vote electronically during the aforesaid period. The remote e-voting module shall be disabled at 5.00 p.m. IST on 21st June, 2024 and remote e-voting shall not be allowed beyond the same. Once the vote is cast on the resolution, the Member will not be allowed to change it subsequently or cast the vote again.
Members who have not registered their email ID are requested to register the same in the following manner:
a) Members holding shares in physical mode and who have not registered/ updated their email ID with the Company are requested to register/update their email (D with Link Intime by sending duly signed request letter at mt.helpdesk@linkintime.co.in with details of folio number and attaching a self-attested copy of PAN card.
b) Members holding shares in dematerialized mode are requested to register/ update their email id with the relevant Depository Participants with whom they maintain their demat account(s).

Mr. Jayesh Shah, Practicing Company Secretary (FCS 5637 & C.P. No. 2535) Company Secretaries have been appointed as the Scrutinizer for conducting the Postal Ballot through remote e-voting process only in a fair and transparent manner.

The result of voting will be announced on or before 23rd June, 2024. These results will also be displayed along with the Scrutinizer's Report on the notice board of the Company at its Registered Office and its Corporate Office. The results will also be posted on the website of the Company www.itlindia.com, website of Stock Exchanges i.e. BSE Limited and the National Stock Exchange of India Limited at ywaw.bseindia.com and www.nseindia.com respectively and on the website of Link Intime.

In case of any queries relating to e-voting, shareholders may refer the **Frequently Asked Questions ("FAQs") and InstaVote e-Voting manual** available at <https://instavote.linkintime.co.in> under Help section or send an email to enotices@linkintime.co.in or contact on - Tel: 022-4918 6000. Members are requested to carefully read all the notes set out in the Notice and in particular manner of casting vote through remote e-voting.

For IntraSoft Technologies Limited
Sd/-
Pranvesh Tripathi
Company Secretary
ACS-16724

Place : Mumbai
Date : 21st May, 2024

PUBLIC NOTICE

NOTICE is hereby given to the public at large that our client is negotiating with one **Pankaj Ramesh Khanna** for purchase of Premises more particularly described in Schedule hereunder written.
Any person having any claim to or against the said Premises or any part thereof by way of sale, exchange, inheritance, mortgage, gift, lease, lien, charge, trust, maintenance, easement, possession, tenancy, attachment, lispendence or otherwise howsoever, is required to make the same known in writing to the undersigned **M/s. MANSUKHLAL HIRALAL & CO., Advocates, Solicitors & Notaries, Surya Mahal, 2nd Floor, 5, Burori Al Bharcha Marg, Fort, Mumbai 400023**, alongwith supporting documents, within 14 days from the date of publication hereof, otherwise such claim, if any, will be considered as waived.

SCHEDULE ABOVE REFERRED TO
Residential bungalows bearing numbers Bungalow 4A admeasuring 912 square feet built up area on the ground floor and Bungalow 4B being first and second floor admeasuring 846 square feet built up area, in the building compound named RUIA PARK situated lying at Janardhan Ramji Mahate, Wurga, Mumbai-400049 TOGETHER with 2 (two) stilt parking space bearing Nos. 22 and 23 under apartment building of A Wing in the compound of complex known as "Ruia Park", and right to use the reclaimed land admeasuring 1892 sq. ft. appurtenant to the Bungalow No. 4A in the east side toward sea in the complex known as "Ruia Park", TOGETHER with all rights attached thereto and undivided right title in 5 (five) fully paid-up shares of Rs.50/- each bearing distinctive nos. 386 to 390 (both inclusive) comprised under Share Certificate No. 78 dated 22nd February, 1998 issued by the Ruia Park Co-operative housing Society Limited, Juhar, bearing Survey Number 47, CTS Number 6 and 6(1) to (5), near Andheri, formerly in Taluka Saksete.

For M/s. MANSUKHLAL HIRALAL & CO.,
Purvi Asher
Partner
Advocates & Solicitors

Dated this 21st day of May 2024

OMKARA ASSETS RECONSTRUCTION PRIVATE LIMITED
Corporate Office: Kohninoor Square, 47th Floor, N.C. Kelkar Marg, R.G. Gadkari Chowk, Dadar (West), Mumbai, Maharashtra 400028.



[Appendix - IV-A]
[See proviso to rule 8 (6) & 9(1)]
Sale notice for sale of immovable properties
E-Auction Sale Notice of Sale of Immovable Assets under the Securitization and Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002 read with provision to Rule 8 (6) and 9(1) of the Security Interest (Enforcement) Rules, 2002.

Notice is hereby given to the public in general and in particular to the Borrower and co-borrower that the below described immovable property mortgaged/charged to the Secured Creditor, will be sold in exercise of rights and powers under the provision of Section 13(2) and 13(4) of SARFAESI Act on "As is where is", "As is what is", and "Whatever there is" and without recourse basis on **07/06/2024 at 11.00 am** (last date and time for submission of bids is **06/06/2024 by 4.00 PM**), for recovery of outstanding amount. The Omkara Assets Reconstruction Pvt Ltd (acting in its capacity as Trustee of Omkara PS 24/2019-20 Trust) has acquired entire outstanding debts lying against above said borrower/guarantors vide Assignment Agreement dated 30th March 2020 along with underlying security from Capri Global Housing Finance Limited (CGHFL). Accordingly, Omkara Assets Reconstruction Pvt Ltd has stepped in the shoes of CGHFL, the original secured creditor and become entitled to recover dues and enforce the securities.
The description of the Borrower and Co-borrower and the amount outstanding as on 21.07.2020 along with Interest and Expenses due to the M/s Omkara Assets Reconstruction Private Limited from below mentioned borrower and co-borrower and description of the Immoveable Properties, reserve price and the earnest money deposit and known encumbrances (if any) are as under

Sr No	PARTICULARS OF LOAN ACCOUNT	DESCRIPTION OF THE PROPERTY	RESERVE PRICE	EMD	Minimum Bid Increment Amt.
1.	Ravikant Ramlakhan Choudhary (Borrower) Rani Devi Ravikant Choudhary and Chandrakant R Choudhary (Co-Borrower) Amount due and Payable as on 21.07.2020 is Rs. 27,58,191/- along with applicable future interest.	All that piece and parcel of Flat No 703 7th Floor Wing R 2, Vishwajeet Edge, Morivali Village, Gut No. 74, CTS No. 9305, Plot No. A 1 E to 4, B 5, 8 to 11, 13 & 14, Village Marivali, B Cabin Road, Vill Morivali, Ambarnath East, Thane Maharashtra 421501 The Physical Possession of Mortgaged Property has been taken by the Authorised Officer of Omkara Assets Reconstruction Private Limited (OARPL) Secured Creditor on 22.08.2023	Rs. 24,50,000/-	Rs. 2,45,000/-	Rs. 10,000/-
2.	Rakesh Vilas Bhone (Borrower) Mahesh Vilas Bhone and Vaishali Vilas Bhone (Co-Borrower) Amount due and Payable as on 21.07.2020 is Rs. 32,22,152/- along with applicable future interest.	All that piece and parcel of Flat No-003 Ground Floor Sonarpada Dombivali East Shankara Nagar Nr Regency Estate Bldg No-2 Saidham Apartment, Thane Maharashtra 421201 The Physical Possession of Mortgaged Property has been taken by the Authorised Officer of Omkara Assets Reconstruction Private Limited (OARPL) Secured Creditor on 30.10.2023	Rs. 23,15,000/-	Rs. 2,31,500/-	Rs. 10,000/-
3.	Sachin Y Yelave (Borrower) Suvarna Sachin Yelave (Co-Borrower) Amount due and Payable as on 21.07.2020 is Rs. 7,31,429/- along with applicable future interest.	All that piece and parcel of Flat No. 307, 3rd Floor, Wing-A, Post- Dhasai, Shahpur, Karmm Residency, Building No. 43, Farz, Sector- 2, Thane Maharashtra-421601 The Physical Possession of Mortgaged Property has been taken by the Authorised Officer of Omkara Assets Reconstruction Private Limited (OARPL) Secured Creditor on 18.10.2023	Rs. 6,10,000/-	Rs. 61,000/-	Rs. 5,000/-

Date of E- Auction

07.06.2024 at 11.00 am

Last date and time for submission of bid letter of participation/KYC Document/Proof of EMD:

06/06/2024 by 4:00 pm

Date of Inspection

04/06/2024 - 05.06.2024 between 11.00 am to 01.00 pm

Known Liabilities

Not Known

This Publication is also a 'Fifteen Days' notice to the aforementioned borrower/co-borrowers under Rule 8(6) & 9(1) of the Security Interest (Enforcement) Rules, 2002.
For detailed terms and conditions of the sale please refer to the link provided in secured creditor website i.e. <http://omkaraarc.com/auction.php> and Authorized Officer contact details are: Mr. Tanaji Mandavkar, Mobile: +91-9769170774, E-Mail: Tanaji@omkaraarc.com. Bidder may also visit the website <http://www.bankauction.com> or contact service provider M/s. C I India Pvt. Ltd., Tel. Helpline: +91-7291981124/25/26, Helpline E-mail ID: support@bankauctions.com, Mr. Bhavik Pandya, Mobile : 8866682937 E mail – Maharashtra@c1india.com & gujarat@c1india.com. Intending bidders shall comply and give declaration under the Section 29A of the Insolvency and Bankruptcy Code, 2016.
STATUTORY NOTICE FOR SALE UNDER Rule 8(6) & 9(1) OF SECURITY INTEREST (ENFORCEMENT) RULES ,2002
This notice is also a mandatory Notice of not less than 15 (Fifteen) days to the Borrower(s) of the above loan account under Rule 8 (6) and 9(1) , of Security Interest (Enforcement) Rule 2002 and provisions of Securitization ∓ Reconstruction of Financial Assets and Enforcement of Security Interest Act, 2002, informing them about holding of auction/sale through e-auction on the above referred date and time with the advice to redeem the assets if so desired by them, by paying the outstanding dues as mentioned herein above together with further interest and all costs charges and expenses any time before the closure of the Sale. In case of default in payment, the property shall at the discretion of the Authorized Officer/Secured Creditor be sold through any of the modes as prescribed under Rule 8 (5) of Security Interest (Enforcement) Rule, 2002. **Sd/- Authorized Officer, Omkara Assets Reconstruction Pvt Ltd. (Acting in its capacity as a Trustee of Omkara PS 24/2019-20 Trust)**

 GREATER BANK The Greater Bombay Co-operative Bank Limited (Incorporated in India) PUBLIC NOTICE FOR GOLD AUCTION Take Notice that the under mentioned borrowers have availed credit facility from our various branches against pledge of Gold Ornaments. The said borrowers have failed to pay the Loan/Overdraft outstanding dues in stipulated period even though the Bank served upon them notice.					
Sr. No.	Branch Address and Tel. No.	Name of the Borrower	Account No.	Sanction Amount (₹)	Weight of Gold in Gms (Gross Wt.)
1	The Greater Bombay Co-op Bank Ltd, Bhuleshwar Branch, GBCB House, 89,	Navin Kumar Jaiprakash	30210834944	371000	105.58
2	Bhuleshwar, Mumbai - 400 002. Phone No. 86579 29246 / 86579 29249 / 86579 29257	Navin Kumar Jaiprakash	30210834955	251000	62.29
3	Bhuleshwar, Mumbai - 400 002. Phone No. 86579 29246 / 86579 29249 / 86579 29257	Navin Kumar Jaiprakash	30210881917	230000	57.14
4	The Greater Bombay Co-op Bank Ltd, Wadala Branch, Shop No.2/3/4, Shree Krishna Gyan Mandir, Pathshala Bldg., Station Road, Wadala(w), Mumbai- 400 031 Phone : 8657941227 / 8657941228 / 8657941229	Amar Raj Anbu Raj	30210652852	380000	98.78
5	Branch, Shop No.2/3/4, Shree Krishna Gyan Mandir, Pathshala Bldg., Station Road, Wadala(w), Mumbai- 400 031 Phone : 8657941227 / 8657941228 / 8657941229	Amar Raj Anbu Raj	30210652863	456000	118.25
6	Mandir, Pathshala Bldg., Station Road, Wadala(w), Mumbai- 400 031 Phone : 8657941227 / 8657941228 / 8657941229	Amrita Sanjay Gupta	30210363188	195000	74.77
7	8657941227 / 8657941228 / 8657941229	Irfan Yusuf Chawoo	30210489420	116000	31.83
8	8657941227 / 8657941228 / 8657941229	Mohan Nathuram Patil	30210452172	120000	35.77
9		Mohan Nathuram Patil	30210597854	355000	110.50
10		Mohan Nathuram Patil	30210657215	81000	21.72
11		Nalini Sagar Potte	30210489645	276000	102.12
12		Pravin Anant Mandavkar	30210363789	55000	19.20
13		Sandhya Swatantra Jaiswal	30210448371	500000	135.61
14		Sanjay Yashwant Chavan	30210359138	128000	43.60
15		Sushant Anant Sahu	30210822882	326000	94.21
16	The Greater Bombay Co-op Bank Ltd, Dadar Branch, Naoorji House, N.C. Narielwala Ajiary Trist Bldg, Dadar(E), Mumbai - 400 014. Phone No. : 8657736987 / 8657736991 / 8657736992	Aakash Vishwanath Nikam	30210657544	150000	42.91
17		Deepak Shankar Gotad	30210858795	474000	135.67
18		Dilip Sakharam Deve	30210722388	38800	11.52
19		Dilip Sakharam Deve	30210874251	52500	14.93
20		Prachi Pandurang Patil	30210423128	169000	56.39
21		Sakshi Manohar Machivale	30210877105	142000	37.12
22		Staram Sakharam Deve	30210505668	112000	30.57
23		Staram Sakharam Deve	30210559080	128000	33.19
24		Staram Sakharam Deve	30210668687	108000	30.43
25		Staram Sakharam Deve	30210698127	115000	33.82
26		Staram Sakharam Deve	30210948431	114000	35.95
27		Vipul Vilas Londhe	30210783602	70000	29.45
28		Vipul Vilas Londhe	30210786400	70000	28.85
29	The Greater Bombay Co-op Bank Ltd, Dombivli Branch Shop No. 3, 4, 5 & 6, Manas Solitaire CHS Ltd., Rajaji Path, 4th Cross Lane, Dombivli (E), Dist. Thane - 421 201. Phone no - 0251 - 2430213 / 8689939233 / 8657959954 / 8657959956	Dilipkumar Shankumkar Shelar	30210545501	420000	140.85
30	The Greater Bombay Co-op Bank Ltd, Malad Branch, Gale no 4, Sarvoday Bhuvan,	Balachand Lalachand Rajput	30210573173	107000	50.11
31	Ramchandra Lane Extn.Rd, Nr M D Shah Mahila College, Malad (W) Mumbai - 400 064. Phone No - 8828851013 / 8828851014 / 8828851015	Bharati Vitthal Patil	30210354662	117000	36.20
32		Bharati Vitthal Patil	30210467870	210000	70.46
33		Jayesh Dilip Chavan	30210834875	115000	33.61
34		Nandhini Ram Parayar	30210612558	210000	75.28
35		Nandhini Ram Parayar	30210612569	245000	76.06
36		Nandhini Ram Parayar	30210612604	220000	68.79
37		Nandhini Ram Parayar	30210754819	97000	27.14
38		Salma Mustafa Sayyad	30210531177	402000	129.89
39		Salma Mustafa Sayyad	30210542226	480000	140.90
40		Vishal Jaijai Jadhav	30210533980	623000	178.07
41		Vishal Jaijai Jadhav	30210705124	59600	21.50
42	The Greater Bombay Co-op Bank Ltd, Borivali Branch, A – 11, Ratna Dham Rattan Nagar, Borivali (E), Mumbai -400068. Phone no : 8657789352 / 8657789353 / 8657789354	Hitendra Vrajlal Upadhyay	30210743965	270000	92.55
43		Hitendra Vrajlal Upadhyay	30210897268	120000	31.63
44		Jagdish Girja Mishra	30210353895	82500	29.30
45	The Greater Bombay Co-op Bank Ltd, Versova Branch, Sea Pearl Apartments, J. P.Road, Opp. Pratap Colony, 4 Bungalows, Versova, Andheri (W) Mumbai - 400 058. Phone no - 8657736994 / 8657736995 / 8657736998	Bhupindira Singh Anand	30210787696	327000	110.58
46		Bhupindira Singh Anand	30210787709	445000	139.33
47		Bhupindira Singh Anand	30210787710	488000	149.49
48		Jamuna Narsaliah Chekkapelly	30210374702	89000	33.10
49	The Greater Bombay Co-op Bank Ltd, Kharghar Branch, Shop No 1 and 2, Hari Om Heritage, Plot no 8 Sector 21, Kharghar Navi Mumbai - 410210, Tel. : 9152900141 / 9152900142 / 9152454564	Anand Maruti Waghmode	30210700432	163700	53.50
50		Anand Maruti Waghmode	30210700421	137000	46.10
51	The Greater Bombay Co-op Bank Ltd, Dahisar Branch, Dhanashri Pravin Mobarkar	Dhanashri Pravin Mobarkar	30210848095	480000	131.67

Sr. No.	Branch Address and Tel. No.	Name of the Borrower	Account No.	Sanction Amount (₹)	Weight of Gold in Gms (Gross Wt.)
52	The Greater Bombay Co-op Bank Ltd, Vile Parle Branch, Meghmal Co-op.Society, Sant Janabai Road, Vileparle (E), Mumbai-400 057. Phone no : 8657783172 / 8657783173 / 8657783174	Vaibhav Balu Jadhav	30210381629	68000	20.80
53	The Greater Bombay Co-op Bank Ltd, Vasai Branch, Regency Co-op. Hsg. Scly., Opp. St. Francis High School, Ambadi Road, Vasai (W), Dist. Thane - 401 202. Phone no - 0250-2340321 / 0250-2337442 / 9607771166	Hitesh Thakurprasad Gupta	30210733402	405000	103.70
54		Hitesh Thakurprasad Gupta	30210824211	430000	111.40
55		Hitesh Thakurprasad Gupta	30210824222	450000	139.60
56		Hitesh Thakurprasad Gupta	30210824233	420000	135.50
57		Hitesh Thakurprasad Gupta	30210955051	375000	92.00
58	The Greater Bombay Co-op Bank Ltd, Thane Branch, Shop No. 2 & 3, Prince Palace, Bldg., Next to Khandelwal Sweets, Near Aradhana Theatre, Panchpakhadi, Thane (W) - 400 602. Phone No. 7506438695, 9152538695, 9152043037	Aparna Ramesh Deshmukh	30210730047	170000	54.30
59		Tanishq Rajesh Kamble	30210692602	32300	11.11
60	The Greater Bombay Co-op Bank Ltd, Bandra Branch, IES's Management College 'Vishwakarma', Gate No. 1, VMD Lotlikar Vidya Sankul, Opp. Lilawati Hospital, Bandra Reclamation - 400 050. Phone No. 8657789355 / 8657789356 / 8657789357 / 9653317996 / 9137600260	Laila Adrian Dias	30210541357	284000	76.90
61		Manisha Vishwanath Nikam	30210736403	178000	60.40
62	The Greater Bombay Co-op Bank Ltd, Ghatkopar Branch Unit no.10, Ground Floor, Lil niwas, Tilak Road, Opp. Gurukul School, Near PNB bank, Ghatkopar East, Mumbai 400077. Tel: 8657754938 / 8657784939	Pramod Staram Kandlekar	30210470860	171500	68.19
63	The Greater Bombay Co-op Bank Ltd, Mira Road Branch, Ground Floor, Nirmal Nagar CHS Ltd, Saibaba Nagar, Mira Bhayandar Road, Mira Road (E) Thane - 401 107. Phone No.8928856041, 8657754935, 8657754936	Aslam Ramjan Shaikh	30210603892	172900	76.42
64		Balamma Annappa Baji	30210657555	255000	90.13
65		Brijeshkumar Panchdev Tripathi	30210548262	120000	

कार्यसंस्कृतीतला मोठा विरोधाभास

निवडणुकांच्या निमित्ताने एक शब्द वारंवार कानावर पडत असतो. तो म्हणजे आचारसंहिता. म्हणजे निवडणूक काळात राजकीय पक्षांनी कशा पद्धतीने प्रचार केला पाहिजे. निवडणूक घोषित झाल्या झाल्या ही आचारसंहिता लागू होते. त्या दिवसापासून ते निकाल लागेपर्यंत मतदारांना प्रभावित करतील. अशा प्रकारचे निर्णय घ्यायला किंवा अशा प्रकारच्या निर्णयांची अंमलबजावणी करायला बंदी घातली जाते. प्रामुख्याने निवडणूक काळात उमेदवारांच्या खर्चावर मर्यादा घातलेली असते. शिवाय प्रचार करण्याचे काही नियमही लागू केलेले असतात. त्याची योग्य पद्धतीने अंमलबजावणी होते आहे की नाही हे पाहण्याचे काम निवडणूक आयोगाने नियुक्त केलेले अधिकारी करीत असतात. महाराष्ट्रातल्या मतदानाचे टप्पे संपले आहेत. परंतु निकाल लागेपर्यंत आचारसंहिता कायम राहणार आहे. परंतु या आचारसंहितेचा थोड्या व्यापक अर्थाने विचार केला तर निवडणुकीच्यानिमित्ताने निवडणूक आयोगाने तयार केलेल्या नियमांची काटेकोरपणे अंमलबजावणी होते. आणि त्या नियमांचे उल्लंघन केले तर संबंधित राजकीय पक्षावर किंवा त्यांच्या कार्यकर्त्यांवर कारवाईदेखील होते. या कारवाईच्या भीतीने राजकीय पक्ष या नियमांचे अधिकाधिक पालन करण्याचा प्रयत्न करतात. आण नियुक्त केलेले सरकारी अधिकारीसुद्धा या नियमांची अंमलबजावणी करण्याकरीता खूपच तत्पर असतात. याठिकाणी हाच महत्त्वाचा मुद्दा येतो की, निवडणूक काळात आचारसंहितेचे मग ती भलेही निवडणूक आयोगाने लागू केलेली असेल. परंतु तिची काटेकोरपणे अंमलबजावणी होऊ शकते. मग एरवी म्हणजे ज्या काळात निवडणुका नसतात त्या काळात इतर सरकार नियमांची इतक्या प्रामाणिकपणे अंमलबजावणी का होऊ शकत नाही. निवडणुकीपुरती असलेली ही आचारसंहिता व्यापक अर्थाने विचार केला तर ज्याला एक वर्क कल्चर किंवा कार्यसंस्कृती म्हणता येईल या पद्धतीची असते. निवडणूक काळात दिसून येणारी ही कार्यसंस्कृती इतरही वेळी तितक्याच प्रभावी का पाळली जाऊ नये याचे आश्चर्य वाटते. मग निर्णय घेणाऱ्या राजकारण्यांपासून ते त्याची अंमलबजावणी करणाऱ्या सरकारी कर्मचाऱ्यांपर्यंत चालणारी चालढकल नेहमीच पाहण्यात येते.

तीच जनता आणि तेच सरकारी नियम

तीच जनतेची कामे म्हणजे तीच जनता, तेच सरकारी कर्मचारी असे असताना निवडणूक काळातल्या कामाचा प्रभाव आणि परिणाम हा वेगळ्या स्वरूपाचा पाहायला मिळतो. तर केवळ पाच वर्षांतून एकदा येणारी ही निवडणूक आणि निवडणूक आयोगाला असलेले कारवाई करण्याचे विशेष अधिकार या धाकामुळे सरकारी कार्यशैलीत एवढा फरक पडावा याचे नक्कीच आश्चर्य वाटते. आज जवळपास पाच टप्प्यांमधली निवडणूक पार पडली किंवा ९९ टक्के निवडणुकीशी संबंधित कामे ही सुरळीतपणे पार पडल्याचे दिसून येते. कुठेही मोठा गोंधळ झाल्याचे किंवा निवडणूक आयोगाच्याविरुद्ध हेच राजकीय पक्ष आंदोलन किंवा टीका करतानाही पाहायला मिळाले नाहीत. एरवी याच सरकारी कामांमध्ये विलंब झाला किंवा त्यात काही दिरंगाई झाली तर हेच राजकीय

पक्ष राणा भीमदेवी थाटामध्ये नेहमी आंदोलन करताना पाहायला मिळतात. ज्याअर्थी राजकीय पक्षांना निवडणूक संबंधित कामाबाबत तक्रार करण्याची वेळ आली नाही त्याअर्थी ही सगळी कामे अधिकाधिक नीटनेटकी पार पाडण्यात निवडणूक आयोगाला यश आले. निवडणूक आयोगाला यश आले याचा अर्थ इतर काळामध्ये सरकारच्याच वेगवेगळ्या कार्यालयांमध्ये काम करणाऱ्या या सरकारी कर्मचाऱ्यांनी निवडणूक संबंधित ही कामे अधिक कार्यक्षमतेत पार पडली असे म्हणता येईल. म्हणजे उघडउघडपणे किंवा अधिक ठळकपणे हा फरक कोणाच्याही लक्षात येऊ शकतो. ही आचारसंहितेच्या नावाखाली दिसून येणारी कार्यसंस्कृती आणि आचारसंहिता नसताना सामान्य जाहीरातीसाठी राबवायच्या वेगवेगळ्या योजनांच्या अंमलबजावणीसाठीची कार्यसंस्कृती या दोघांमध्ये कार्यक्षमतेच्याहद्दीने खूप मोठे अंतर असल्याचे नाकारता येणार नाही. खरे सांगायचे तर याच आचारसंहितेचे पालन करून राजकारणी निवडून जातात. संसदेमध्ये ते जनतेचे प्रतिनिधी म्हणून स्वतःला मिरवतात आणि त्या संसदेतले कामकाजही अगदी चांगल्या पद्धतीने व्हावे म्हणूनही आचारसंहिता पाळण्याचा आग्रह केला जातो. परंतु तिथे हे लोकप्रतिनिधी संसदेच्या आचारसंहितेला अक्षरशः धाब्यावर बसवतात.

आचारसंहितेचे चांगभले

निवडणूक आयोगाची आचारसंहिता त्याच राजकारण्यांकडून पाळली जाते किंवा निवडून आल्यानंतर संसदीय कामकाजाची आचारसंहिता त्यांच्याकडून का पाळली जाऊ नये. म्हणजे सरकारी कर्मचारी असो किंवा राजकारणी असो. या दोघांमधून निवडणूक काळात केला जाणारा व्यवहार आणि इतर काळामध्ये त्यांच्याकडून होणारे वर्तन यातला हा फरक लक्षात घेतलाच पाहिजे आणि त्याचा विश्वक्रम केला आहे. तिने ४०० मीटर शर्यतीत विश्वक्रम केला आहे. तिने ४०० मीटरची शर्यत अवघ्या ५५.०७ सेकंदात पूर्ण केली. याबाबतीत दीप्तीने अमेरिकन अॅथलीट ब्रेना क्लार्कचा विक्रम मोडला, जो तिने पॅरिसमध्ये झालेल्या जागतिक पॅरा अॅथलेटिक्स चॅम्पियनशिपमध्ये रचला होता. ब्रेना क्लार्कने पॅरिसमध्ये ५५.१२ सेकंदात ४०० मीटर अंतर कापल होतं. तत्पूर्वी, दीप्ती जीवनजीने ५६.१८

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राजस्थान रॉयल्सच्या मागची साडेसाती कायम कोलकाता विरुद्धचा सामना पावसामुळे रद्द

यंदाच्या आयपीएलमध्ये सुरुवातीपासून जबरदस्त कामगिरी केल्याने गुणतालिकेत पहिल्या क्रमांकावर राहिलेल्या राजस्थान रॉयल्स संघाची नंतर मात्र पीछेहाट सुरू झाली. सलग चार पराभवामुळे संघाचा आत्मविश्वास तर ढासळलाच, पण अरवेरच्या सामन्यात पावसाने दगा दिल्याने राजस्थान चौथ्या क्रमांकावर फेकला गेला. त्यामुळे राजस्थानवर एलिमिनेटर फेरीत खेळण्याची पाळी आली असून, तिथे त्यांच्यासमोर बंगळुरूचे कडवे आव्हान आहे.



कोलकाता

आयपीएल २०२४ स्पर्धेतील महत्त्वपूर्ण लढत कोलकाता नाईट रायडर्स आणि राजस्थान रॉयल्स यांच्यात होणार होती. हा सामना राजस्थान रॉयल्ससाठी खूपच महत्त्वाचा होता. स्पर्धेत एकदम धडाकेबाज सुरुवात करणाऱ्या राजस्थानचा शेवट मात्र वाईट झाला. कारण टॉपला असणाऱ्या राजस्थानला आता प्लेऑफमध्ये एलिमिनेटर फेरी खेळावी लागणार आहे. सुरुवातीला विजयाची चव चाखल्यानंतर राजस्थानची

गाडी रुळावरून घसरली. सलग चार सामन्यांत पराभवाचे तोंड पाहिल्यानंतर टॉप २ मध्ये राहण्यासाठी केकेआर विरुद्धच्या सामन्यातील विजय महत्त्वाचा होता. मात्र त्यावर पावसाचे पाणी फेरले गेले आहे. दोन्ही संघांना प्रत्येकी १ गुण मिळाला खरा. पण राजस्थान रॉयल्सला टॉप २ मध्ये स्थान मिळाले नाही. त्यामुळे सलग चार पराभवांचा फटका राजस्थान रॉयल्सला बसला आहे. आता एलिमिनेटर फेरीत राजस्थानची गाठ रॉयल चॅलेंजर्स बंगळुरूशी होणार

आहे. राजस्थानला बंगळुरूचे कडवट आव्हान असणार आहे. कारण बंगळुरूने आतापर्यंत सलग सहा सामन्यांत विजय मिळवून प्लेऑफमध्ये स्थान मिळवले आहे. तर दुसरीकडे राजस्थानचा सलग चार सामन्यांत पराभव आणि शेवटच्या पावसामुळे वाया गेल्याने मनोबल खचले आहे. त्याचा फायदा काही अंशी रॉयल चॅलेंजर्स बंगळुरू घेऊ शकते. दुसरीकडे, हा सामना रद्द झाला तरी कोलकाता नाईट रायडर्सला काहीही फरक पडलेला नाही. गुणतालिकेत

टॉपचे स्थान कायम आहे. त्यामुळे प्लेऑफचा एक सामना खेळून थेट अंतिम फेरी गाठता येणार आहे. प्लेऑफमध्ये कोलकाता नाईट रायडर्सचा सामना सनरायझर्स हैदराबादशी होणार आहे. हा सामना २१ मे रोजी होणार आहे. त्यामुळे या सामन्यात कोण बाजी मारतो याची उत्सुकता शिगेली पोहोचली आहे. कोलकाता नाईट रायडर्सने आतापर्यंत दोन वेळा जेतेपदावर नाव कोरलं आहे. तर सनरायझर्स हैदराबाद फ्रेंचायसीनेही दोनदा जेतेपद मिळवले आहे

जागतिक पॅरा अॅथलेटिक्स चॅम्पियनशिप स्पर्धेत भारताच्या दीप्ती जीवनजीला सुवर्ण

कोबे जपान

भारताच्या दीप्ती जीवनजीने इतिहास रचला आहे. तिने जपानच्या कोबे येथे आयोजित पॅरा अॅथलेटिक्स जागतिक चॅम्पियनशिप २०२४ मध्ये विश्वविक्रमासह सुवर्णपदक जिंकले. दीप्ती जीवनजीने ४०० मीटर शर्यतीत विश्वक्रम केला आहे. तिने ४०० मीटरची शर्यत अवघ्या ५५.०७ सेकंदात पूर्ण केली. याबाबतीत दीप्तीने अमेरिकन अॅथलीट ब्रेना क्लार्कचा विक्रम मोडला, जो तिने पॅरिसमध्ये झालेल्या जागतिक पॅरा अॅथलेटिक्स चॅम्पियनशिपमध्ये रचला होता. ब्रेना क्लार्कने पॅरिसमध्ये ५५.१२ सेकंदात ४०० मीटर अंतर कापल होतं. तत्पूर्वी, दीप्ती जीवनजीने ५६.१८



सेकंदाची वेळ नोंदवत नवा आशियाई विक्रम प्रस्थापित केला होता. यासह तिने पॅरिस २०२४ पॅरालिम्पिकसाठी देखील कोटा मिळवला आहे. दीप्ती जीवनजीने आशियाई पॅरा गेम्स २०२३ मध्ये महिलांच्या ४०० मीटर स्पर्धेत चमकदार कामगिरी करत सुवर्णपदक (५६.६९ सेकंद) जिंकले होते. त्यावेळी तिने थायलंडच्या ओरवान कैसिंगचा पराभव करून अव्वल स्थान पटकावले होते. ओरवान कैसिंगने ५९.०० सेकंद अशी वैयक्तिक सर्वोत्तम वेळ नोंदवली होती.

मुंबई जिल्हा कॅरम स्पर्धा! काजल आणि फहिम अंतिम विजेते

मुंबई

मुंबई डिस्ट्रिक्ट कॅरम असोसिएशन व लोकमान्य मंडळ, माटुंगा यांच्या संयुक्त विद्यमाने लोकमान्य बँकेट हॉल, लोकमान्य नगर, माटुंगा (पश्चिम) येथे सुरू असलेल्या मुंबई जिल्हा मानांकन कॅरम स्पर्धे त पुरुष एकेरीच्या अंतिम सामन्यात शिवतारा कॅरम क्लबच्या फहिम काझीने मुंबई महानगरपालिकेच्या विकास धारियावर तीन सेटपर्यंत



गंगलेल्या लढतीत ०-२५, २०-१०, २५-११ असे नमवून विजेतेपद पटकाविले. तर दुसरीकडे आपल्या अनुभवाच्या जोरावर इंडियन आईलच्या काजल कुमारीने प्रथमच अंतिम फेरीत प्रवेश करणाऱ्या पोस्ट ऑफिस रिक्रिएशन क्लबच्या रंकी कुमारीचा २५-१, २५-

१३ असा सहज पराभव करून विजेतेपदावर आपले नाव कोरले. विजेत्यांना लोकमान्य मंडळाचे कार्यध्यक्ष मनोहर गोडसे, लोकमान्य नगरचे

कार्यध्यक्ष सुहास बेडेकर, मुंबई डिस्ट्रिक्ट कॅरम असोसिएशनचे कार्यध्यक्ष धनंजय पवार, उपाध्यक्ष केतन चिखले, मानद सरचिटणीस अरुण केदार व सहसचिव संजय बर्वे यांच्या

हस्ते रोख पारितोषिक, चषक व प्रमाणपत्र देऊन सन्मानित करण्यात आले. पुरुष एकेरी गटाचे उप उपाध्यक्ष फिरोज निवाल पुढीलप्रमाणे विकास धारिया (मुंबई महानगरपालिका) वि वि ओमकार टिळक (ए. के. फारुडेशन) ५-२३, १८-१७, १९-५ फहिम काझी (शिवतारा कॅरम क्लब) वि वि प्रशांत मोरे (रिझर्व्ह बँक) २५-०, ०-२५, २५-१२ .

सुविचार

खंडाळा, रत्नागिरी. मोबा.९४२२४२०६११

शब्द हे पण भोजन आहे, प्रत्येक शब्दाला स्वतःची चव असते. बोलण्यापूर्वी तुमचे शब्द चाखून पाहा, जर तुम्हाला नाही आवडले तर इतरांना ते वाढू नका.

पंचांग

मंगळवार २१ मे, २०२४
शक १९४६ क्रोधीनामसंवत्सर

वैशाख शुक्ल त्रयोदशी
नक्षत्र : स्वाती

रवी उदय- ०६-०४
रवी अस्त- १९-०७

श्री नृसिंह जयंती, दहशतवाद विरोधी दिन

मुद्रक, प्रकाशक **सौ. जयश्री रमाकान्त खाडिलकर-पांडे** यांनी हे दैनिक नवाकाळ ऑफिस आणि नवाकाळ प्रेस करिता १) दंगट मीडिया प्रा.लि., पत्ता: प्लॉट नं. २२, विद्या एमआयडीसी, टीटीसी इंडस्ट्रीयल एरिया, विष्णू नगर, विद्या, नवी मुंबई -४००००८. २) एलिंगट ऑफसेट प्रिंटर्स प्रा.लि., पत्ता: प्लॉट नं.एफ ७-१ आणि एफ ७-२/२, एमआयडीसी, शिरोली इंडस्ट्रीयल एरिया, शिरोली गाव, ता.हातकणगले, जिल्हा कोल्हापूर - ४१६१२२ येथे छापून घेतले व नवाकाळ विल्डिंग, १३ नवाकाळ पथ, खाडीलकर रोड, गिरगाव, मुंबई -४००००४ येथे प्रसिद्ध केले. संपादक : **रोहित रमाकान्त पांडे**

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स्थापना ७ मार्च १९२३/ फाल्गुन वद्य ५ शके १८४४

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पाककृती



ब्रोकोली सूप

- ★ **साहित्य** - ब्रोकोली, बटर, चिरलेला कांदा, मैदा, दूध, काळी मिरी.
- ★ **कृती** - ब्रोकोली सूप बनवण्यासाठी सर्व काही एकत्र ठेवा. नंतर एका भांड्यात २ टेबलस्पून बटर मध्यम आचेवर वितळवून घ्या. त्यात कांदा मऊ होईपर्यंत परता. आता त्यात ब्रोकोली घाला. झाकून ठेवा आणि मंद आचेवर १० मिनिटे शिजवा. नंतर ब्लेंडरमध्ये सूप घाला, ते ओव्हरफिल करू नका. ब्लेंडर आणि प्युरीचे झाकण बंद करा. या सूपची प्युरी गुळगुळीत असावी. थोड्या थोड्या बॅचमध्ये प्युरी करा आणि स्वच्छ भांड्यात ठेवा. आता एका लहान सॉस पॅनमध्ये मध्यम-मंद आचेवर ३ टेबलस्पून बटर वितळवून त्यात मैदा घाला आणि दूध घाला. घडू होईपर्यंत शिजवा आणि सूपमध्ये घाला. काळी मिरी शिंपडा आणि गरमागरम सर्व्ह करा.